

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

SATURDAY, THE 11TH DAY OF APRIL, 2020 /22ND CHAITHRA, 1942

BA TMP NO. 31 OF 2020

(FIR NO.22/2020 OF EXCISE RANGE OFFICE, KOLLAM, JUDICIAL FIRST
CLASS MAGISTRATE COURT-I, KOLLAM)

APPLICANT/1ST ACCUSED:

RATNAKARAN, AGED 60 YEARS,
S/O NANU, RATNAVILASAM,
KOCUPILAMMOODU DESOM
KOLLAM TALUK, KOLLAM DISTRICT.

BY ADVS. SRI.C.R.JAYAKUMAR
SRI.RAJ CAROLIN

RESPONDENT/COMPLAINANT:

1. THE STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA- 682031.
2. THE EXCISE RANGE INSPECTOR,
EXCISE RANGE OFFICE, KOLLAM – 691 001.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 11.04.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

In view of the memo filed, this application is dismissed as "not pressed".

**RAJA VIJAYARAGHAVAN V.,
JUDGE**

ps/11/4/20